

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

Appeal No. 163 of 2016 & IA Nos. 339, 340 of 2016
Appeal No. 164 of 2016 & IA Nos. 341, 342 of 2016
Appeal No. 165 of 2016 & IA Nos. 343, 344 of 2016
Appeal No. 166 of 2016 & IA Nos. 345, 346 of 2016

Dated: 6th September, 2016

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of:

Appeal No. 163 of 2016 & IA Nos. 339, 340 of 2016

Eminent Solar Power Pvt. Ltd. Appellant(s)
Vs.
Uttarakhand Electricity Regulatory Commission & Ors. Respondent(s)

Counsel for the Appellant (s) : Mr. Sanjay Sen, Sr. Adv.
Mr. Anurag Sharma

Counsel for the Respondent(s) : Mr. Buddy A. Ranganadhan
Mr. Raghu Vamsy for R-1

Mr. Shashank Pandit for
Mr. Pradeep Misra for R.2

Appeal No. 164 of 2016 & IA Nos. 341, 342 of 2016

Devishi Renewable Energy Pvt. Ltd. Appellant(s)
Vs.
Uttarakhand Electricity Regulatory Commission & Ors. Respondent(s)

Counsel for the Appellant (s) : Mr. Sanjay Sen, Sr. Adv.
Mr. Anurag Sharma

Counsel for the Respondent(s) : Mr. Buddy A. Ranganadhan
Mr. Raghu Vamsy for R-1

Mr. Shashank Pandit for
Mr. Pradeep Misra for R.2

Appeal No. 165 of 2016 & IA Nos. 343, 344 of 2016

Devishi Renewable Energy Pvt. Ltd.	 Appellant(s)
Vs.		
Uttarakhand Electricity Regulatory Commission & Ors.	 Respondent(s)
Counsel for the Appellant (s)	:	Mr. Sanjay Sen, Sr. Adv. Mr. Anurag Sharma
Counsel for the Respondent(s)	:	Mr. Buddy A. Ranganadhan Mr. Raghu Vamsy for R-1 Mr. Shashank Pandit for Mr. Pradeep Misra for R.2

Appeal No. 166 of 2016 & IA Nos. 345, 346 of 2016

Sunworld Energy Pvt. Ltd.	 Appellant(s)
Vs.		
Uttarakhand Electricity Regulatory Commission & Ors.	 Respondent(s)
Counsel for the Appellant (s)	:	Mr. Sanjay Sen, Sr. Adv. Mr. Anurag Sharma
Counsel for the Respondent(s)	:	Mr. Buddy A. Ranganadhan Mr. Raghu Vamsy for R-1 Mr. Shashank Pandit for Mr. Pradeep Misra for R.2

ORDER

Mr. Shashank Pandit, learned counsel appearing on behalf of Mr. Pradeep Misra states that he will be filing reply on or before 13.09.2016. He may file the same after serving copy on the other side. Thereafter, rejoinder, may be filed on or before 21.09.2016 after serving copy on the other side.

List these matters on **26.09.2016**. The statement made by Respondent No.3 on 01.08.2016 that the bank guarantee shall not be invoked is extended up to next date of hearing i.e., 26.09.2016.

(I.J. Kapoor)
Technical Member
ts/kt

(Justice Ranjana P. Desai)
Chairperson